

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 44

IA No. 1519/22
And
CP(IB) No.153 /Chd/Pb/2022

Under Section 95, IBC 2016
R 11 NCLT

In the matter of:-

Indian Bank

...Petitioner

Vs.

Rachna Singal

...Respondent/ Personal Guarantor

Present: Mr. Dharam Paul Garg, Advocate for the petitioner.
Mr. Vaibhav Sahni, Advocate for the respondent-Personal Guarantor.

Compliance affidavit in IA No.1519/2022 has been filed vide diary No.02203/1 dated 12.06.2023. The same is taken on record. A date is requested by the learned counsel for the respondent-Personal Guarantor on the ground that a writ has been preferred before the Hon'ble Supreme Court and stay in the said matter has already been granted. List the matter on 31.10.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 16, 2023
PRF